

IN THE HIGH COURT OF JHARKHAND AT RANCHI**W.P.(S) No.7016 of 2019**

Md. Mustafa, aged about 39 years, son of Md. Mahboob Alam, resident of
village-Palmaruwa, P.O. Chandauri, P.S. Tisri, District-Giridih

..... Petitioner

Versus

1. State of Jharkhand through Secretary, Education and Human Resources
Ministry, Government of Jharkhand, Ranchi
2. Deputy Commissioner, Giridih
3. District Superintendent of Education, Giridih.
4. Officer in Charge, District Establishment, Officer, Giridih

Respondents
.....

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Mr. Arwind Kumar, Advocate
For the Respondent-State : Mr. Shreya Mishra, A.C. to G.A.-III

02/Dated: 07/07/2020

Heard, Mr. Arwind Kumar, learned counsel for the petitioner and Mr. Shreya Mishra, learned counsel for the respondent-State.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

After some arguments, learned counsel for the petitioner seeks permission to withdraw this writ petition with liberty to take step available under the law.

Mr. Shreya Mishra, learned counsel for the respondent-State submits that he has no objection, if the writ petition is withdrawn with the aforesaid liberty.

Permission is accorded.

Accordingly, this writ petition is dismissed as withdrawn with the aforesaid liberty.

(Sanjay Kumar Dwivedi, J.)